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SLP(C)No. 10928 OF 2001  
ITEM No.1E (For Judgt.)

Court No. 7

SECTION XV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A.No.4424/2002 @  
Petition(s) for Special Leave to Appeal (Civil) No.10928/2001  
(From the judgement and order dated 27/02/2001 in SBCWP 6256/99  
of The HIGH COURT OF RAJASTHAN AT JAIPUR)

HARSHENDRA CHOUBISA & ORS.

Petitioner (s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent (s)

WITH  
Civil Appeal Nos. 4425,4430,4426,4433,4448/2002  
@ SLP(C)Nos.10981,14564,10990,17740,20299/2001 respectively.

(Heard by Hon'ble Mohapatra and Reddi,JJ.)

Date : 30/07/2002 These Petitions were called on for pronouncement  
today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Pallav Shishodia,adv.  
In SLP Nos.CA Nos. Mr. Ranbir Singh Yadav,Adv.  
@ SLP(C)Nos. Mr. Hemant Sharma,adv.  
10928,10981,14564/01

In CA @ SLP Nos. Mr. Surya Kant,adv.  
10990 & 20299/01

In CA @ SLP Nos. Mr. Javed Mahmud Rao,adv.  
117740 & RR.in  
20299/01

For Respondent (s)  
in CA @ SLP Nos. Mr. K.K. Gupta,Adv.  
10928,10981&14564,  
10990/01

UPON perusing papers the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T..J.  
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Hon'ble Mr. Justice P.Venkatarama Reddi pronounced  
the judgment of the Court. Leave granted. Appeals are  
diisposed of. There shall be no order as to costs.  
REPORTABLE.@@  
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(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master

Signed Reportable judgment is placed on the file.